

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8183 of 2021

Afsar Ali ... Petitioner
-Versus-
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioner : Mrs. Ritu Kumar, Advocate
For the State : Mr. Ravi Prakash, Special P.P

Order No.02

Dated 06th September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Adityapur P.S. Case No.181 of 2020 (S), corresponding to N.D.P.S. Case No.17 of 2021.

One Mehdi Hasan was apprehended by the police with 3.48 gms., of brown sugar. He disclosed that the same has been purchased from the petitioner. The said Mehendi Hassain @ Mehdi Hasan has already been granted bail by this Court in B.A. No.2599 of 2021

Mr. Ravi Prakash, Special P.P has submitted that the petitioner has got several criminal antecedents and three cases are related to N.D.P.S. Act.

On consideration of the antecedent of the petitioner, I am not inclined to grant bail to the petitioner and the same is, hereby rejected at this stage.

(Rongon Mukhopadhyay, J.)